GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 301 ANSWERED ON MONDAY, THE 08TH AUGUST, 2022/ [SRAVANA 17, 1944 (SAKA)]

HUMAN RESOURCES FOR NCLT

QUESTION

*301. SHRI KHAGEN MURMU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government is planning to provide an adequate level of human resources to the National Company Law Tribunal (NCLT);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER FOR FINANCE AND (SMT NIRMALA SITHARAMAN) CORPORATE AFFAIRS

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारमण)

(a) to (c):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE STARRED QUESTION NO. 301 FOR ANSWER IN LOK SABHA ON 08.08.2022

- (a): The Government has sanctioned adequate number of posts of Judicial and Technical Members as well as posts of other officers and staff in the National Company Law Tribunal (NCLT).
- (b) & (c): The vacancies of the Members are being filled as and when they arise. 20 Members were appointed in 2021. Further, a Selection Committee constituted under the section 412 of the Companies Act, 2013 under the Chairmanship of Hon'ble Chief Justice of India or his nominee has already initiated the selection process for filling up the vacancies existing and arising in 2022. Vacancies of other officers and staff are also being filled by the NCLT from time to time. Government has also approved engagement of sufficient number of officers and staff on contractual and outsourcing basis by the NCLT to ensure that its functions are not hampered due to any vacancy of regular staff.
